

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 976 OF 2019 IN
DFR NO. 2110 OF 2019**

Dated: 14th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s. Aryan MP Power Generation Pvt. Ltd.
Vs.**

...Appellant(s)

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Shourya Malhotra
Mr. Omar Wazir

ORDER

**IA NO. 976 OF 2019
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the IA is allowed. Application is disposed of.

DFR NO. 2110 OF 2019

List the matter on **16.05.2019** subject to curing of defects.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**